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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No.4/2003
M.A.No.30/2003 in
OA No.3174/2001

New Delhi this the 7th day of January, 2003

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Sh. Parmod Kr. Jha & Ors. ... Applicants

-Versus-

Union of India & Others ... Respondents

O R D E R (BY CIRCULATION)

This Review Application is directed against an order of this Court dated 06.8.2002. Copy of the order dated 6.8.2002 has been received by the Department on 19.8.2002 and the present application has been filed on 27.9.2002, i.e., more than one month from the date of the decision. In the facts and circumstances mentioned in the MA for condoning the delay and in the interest of justice, MA is allowed.

2. I have perused the RA. By way of this R.A. the review applicants seek to re-argue the case, which is not permissible, as Review Application can be allowed if any patent error is apparent on the face of the record. I do not find any such error in the order dated 6.8.2002. As such the present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju
(Shanker Raju)
Member(J)

/Rao/